## O.A. No. 572 of 2011

## Order dated: 16.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.) &

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

- 2. M.A. 807/11 filed for joint prosecution of this case is allowed. M.A. is, accordingly, disposed of.
- 3. This O.A. has been filed by the mother and the son jointly, seeking compassionate appointment in favour of the son. It is the case of the applicant No.1 that after the death of her husband although she approached the Respondent-authorities vide Annexure-A/5 dated 07.08.2010 seeking appointment on compassionate ground in favour of her son, the same has not yet been considered.
- 4. Since, the representation filed by the applicant under Annexure-A/5 dated 07.08.2010 before Respondent

No.2 is still pending, we, at this stage, without going into the merit of the case direct Respondent No.2 to consider the pending representation as at Annexure-A/5 dated 07.08.2010 and pass a reasoned order within a period of 90 days from the date of receipt of a copy of this order.

- With the above observation and direction, the
   O.A. stands disposed of.
- 6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.

MEMBER (Judl.)

MEMBER(Admn.)